

>

Title: Need to bring forth a legislation providing for reservation in jobs and other welfare measures for DNTs/VJNTs in the country.

*SHRI HARIBHAU RATHOD (YAVATMAL): The National Commission for Denotified and Nomadic Commission (Renke Commission) has submitted its report to the Union Government on 2nd July, 2008 recommending various measures for upliftment of 15 crores De-notified Nomadic Tribes. The report is to be implemented immediately on the following lines. DNT people who come under OBC category are being granted 27% reservation, as per the recommendation of Mandal Commission but they do not want 27% reservation, in fact they require only 7% reservation and for providing this 7% reservation an amendment to the Constitution is to be made so that all the benefits which the Scheduled Castes and Scheduled Tribes are getting from Government can also be extended to De-notified Nomadic Tribes/Vimukta Jati and Nomadic Tribes of above mentioned category (DNTs/VJNTs which come under OBC). Various Organisations/Associations of DNTs suggested that 7% reservation should be provided to the DNTs/VJNTs not touching/disturbing them who are already in SC/ST list on the pattern of Maharashtra Government. Also, 7% reservation should be provided to the DNTs/VJNTs who are not SC or ST defining them as a separate category as "Scheduled Denotified Tribes" out of the 27% quota of OBC. This demand is logically correct, and with this formula the Renke Commission report can be implemented easily without affecting the 50% reservation limit directives of Hon'ble Supreme Court. Government should take necessary steps to implement the main recommendations of the Commission, such as reservation in service, promotion, education; political representation in Parliament, Assemblies, Local Civic Bodies, Panchayats; separate budget for development of DNTs; constitution of DNT Development Corporation, residential schools ; loans from financial corporation; scholarship for higher education; earmarking a separate fund and 7% reservation for

* Treated as laid on the Table.

DNTs in various Governments' Housing Schemes, such as Indira Awaas Yojana,

Ambedkar Awaas Yojana, recognition of DNT Tandas (inhabitants) as revenue village, etc. immediately without wasting further time.